

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3950
ANSWERED ON:17.05.2006
QUOTA SYSTEM FOR MEDICAL COURSES
Bhakta Shri Manoranjan;Maharia Shri Subhash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of medical colleges in the country being run/funded by the Union Government;
- (b) whether the Government has any proposal to include 27% quota for OBCs in post graduate courses like MD and MS;
- (c) whether the total reservation in medical colleges are likely to go up from the existing 22.5% (for SC and ST students) to 49.5%;
- (d) if so, the details thereof alongwith the provision made for providing additional seats/financial assistance for 2006-07;
- (e) whether the Indian Medical Association (IMA) has opposed the reservation quota system; and
- (f) if so, the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a): At present there are 242 medical colleges in the country. The medical colleges being run/funded by the Centre are:

1. All Indian Institute of Medical Sciences, New Delhi.
2. Lady Harding Medical College, New Delhi.
3. JIPMER, Pondicherry.
4. Government Medical College, Chandigarh.
5. Institute of Medical Sciences, Banaras Hindu University, Varanasi
6. Jawaharlal Nehru Medical College, Aligarh.
7. University College of Medical Sciences, Delhi.
8. Vardhman Mahabir Medical College, New Delhi.
9. PGIMER, Chandigarh.
10. NIMHANS, Bangalore.
11. Sri Chitra Tirunal Institute, Trivandrum.
12. AFMC, Pune.

In addition some of the Institutes/Hospitals also conduct specialized course.

(b) to (d): At present in the centrally governed institutions, reservation is provided for SC/ST only. The matter regarding provision of 27% reservation for OBC in the Central Medical Institutions is under consideration. With the increase in reservation, there is no provision for providing additional admission seats for 2006-07. As such, increase in admission capacity of a particular institution can be considered only under the provisions of Section 10(A) of Indian Medical Council Act, 1956 and the Regulations made thereunder.

(e): No reference opposing reservation quota system has been received by the Government from the Indian Medical Association(IMA).